

ORISSA REGULATION No. III OF 1949.
THE KHONDMALS LAWS (AMENDMENT)
REGULATION, 1949.

[Received the assent of the Governor-General on the 30th January 1949
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 11th February, 1949]

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REGULATION

FURTHER TO AMEND THE KHONDMALS LAWS REGULATION, 1936

Preamble. **W**HEREAS it is expedient further to amend the Orissa Re-
gulation IV
of 1936. Khondmals Laws Regulation, 1936, for the purpose hereinafter appearing ;

NOW, THEREFORE, the Governor of Orissa, in exercise of the powers conferred by sub-section (2) of section 92 of the Government of India Act, 1935, is pleased to make the following Regulation :—

Short title
and com-
mencement.

1. (1) This Regulation may be called the Khond-
mals Laws (Amendment) Regulation, 1949.

(2) It shall come into force at once.

2. In the Schedule to the Khondmals Laws Orissa Re-
gulation IV
of 1936. Regulation, 1936, the following amendments shall be made, namely :—

(a) In Part I—

(i) the entry "1799 V The Bengal Wills and Intestacy Regulation, 1799. The whole" shall be inserted immediately below the entry "1793 II The Bengal Land Revenue Regulation, 1793. Section 7 and clause tenth of section 8."

(ii) in the entry "1806 XI The Bengal Troops Transport and Travellers Assistance Regulation, 1806. The whole" the word "Ditto." shall be substituted for the words "The whole".

(b) In Part II—

(iii) the entry "1866 XXI The Native Converts' Marriage Dissolution Act, 1866. Ditto." shall be inserted immediately below the entry "1865 III The Carriers Act, 1865. Ditto".

(iv) The entry "1866 XXVII The Indian Trustees Act, 1866. Ditto." shall be inserted immediately below the entry "1866 XXI The Native Converts' Marriage Dissolution Act, 1866. Ditto".

(v) The entry "1866 XXVIII The Trustees and Mortgagees' Powers Act, 1866. Ditto." shall be inserted immediately below the entry "1866 XXVII The Indian Trustees Act, 1866. Ditto".

(vi) the entry "1867 XVI The Acting Judges Act, 1867. Ditto." shall be inserted immediately below the entry "1866 XXVIII The Trustees' and Mortgagees' Powers Act, 1866. Ditto".

(vii) the entry "1872 IX The Indian Contract Act, 1872. Ditto." shall be inserted immediately below the entry "1872 III The Special Marriage Act, 1872. Ditto".

(viii) the entry "1874 III The Married Women's Property Act, 1874. Ditto." shall be inserted immediately below the entry "1873 X The Indian Oaths Act, 1873. Ditto".

(ix) the entry "1875 IX The Indian Majority Act, 1875. Ditto." shall be inserted immediately below the entry "1874 XIV the Scheduled Districts Act, 1874. Ditto".

(x) the entry "1873 XVIII The Indian Law Reports Act, 1873. Ditto." shall be inserted immediately below the entry "1875 IX The Indian Majority Act, 1875. Ditto".

(xi) the entry "1877 I The Specific Relief Act, 1877. Ditto." shall be inserted immediately below the entry "1875 XVIII The Indian Law Reports Act, 1875. Ditto".

(xii) the entry "1880 I The Religious Societies Act, 1880. The whole" shall be inserted immediately below the entry "1878 XI The Indian Arms Act, 1878. The whole except section 15."

(xiii) the entry "1882 II The Indian Trusts Act, 1882. Ditto." shall be inserted immediately below the entry "1880 I The Religious Societies Act, 1880. Ditto".

(xiv) the entry "1882 IV The Transfer of Property Act, 1882. Ditto." shall be inserted immediately below the entry "1882 II The Indian Trusts Act, 1882. Ditto".

(*xv*) the entry "1882 VII The Powers-of-Attorney Act, 1882. Ditto." shall be inserted immediately below the entry "1882 IV The Transfer of Property Act, 1882. Ditto".

(*xvi*) In the entry "1883 XIX The Land Improvement Loans Act, 1883. - The whole" the word "Ditto." shall be substituted for the words "The whole".

(*xvii*) the entry "1887 VII The Suits Valuation Act, 1887. Ditto." shall be inserted immediately below the entry "1885 XVIII The Land Acquisition (Mines) Act, 1885. Ditto".

(*xviii*) the entry "1908 IX The Indian Limitation Act, 1908. Ditto." shall be inserted immediately below the entry "1908 VI The Explosive Substances Act, 1908. Ditto".

(*xix*) the entry "1909 VII The Anand Marriage Act, 1909. Ditto." shall be inserted immediately below the entry "1909 IV The Whipping Act, 1909. The whole".

(*xx*) the entry "1913 II The Official Trustees Act, 1913. The whole" shall be inserted immediately below the entry "1912 IV The Indian Lunacy Act, 1912. The whole except Chapter IV".

(*xxi*) in the entry "1913 VII The Indian Companies Act, 1913. The whole" the word "Ditto" shall be substituted for the words "The whole".

(*xxii*) the entry "1913 III The Administrator General's Act, 1913. Ditto." shall be inserted immediately below the entry "1913 II The Official Trustees Act, 1913. The whole".

(*xxiii*) the entry "1913 VI The Mussalman Wakf Validating Act, 1913. Ditto." shall be inserted immediately below the entry "1913 III The Administrator-General's Act, 1913. Ditto".

(*xxiv*) the entry "1920 V The Provincial Insolvency Act, 1920. Ditto." shall be inserted immediately below the entry "1919 XII The Prisons Act, 1919. Ditto".

(*xxv*) the entry "1920 XXXIX The Indian Election Offences and Enquiries Act, 1920. Ditto." shall be inserted immediately below the entry "1920 XXXIV The Indian Passport Act, 1920. Ditto".

(xxvi) the entry "1921 XVIII the Maintenance Orders Enforcement Act, 1921. Ditto." shall be inserted immediately below the entry "1920 XLIX The Auxiliary Forces Act, 1920. Ditto."

(xxvii) the entry "1923 XXIII The Legal Practitioners (Women) Act, 1923. Ditto." shall be inserted immediately below the entry "1923 VIII The Workmen's Compensation Act, 1923. Ditto."

(xxviii) the entry "1923 XLII The Mussalman Wakf Act, 1923. Ditto." shall be inserted immediately below the entry "1923 XXIII The Legal Practitioners (Women) Act, 1923. Ditto."

(xxix) the entry "1925 XXXIX The Indian Succession Act, 1925. Ditto." shall be inserted immediately below the entry "1925 XIX The Provident Funds Act, 1925. Ditto."

(xxx) the entry "1926 XII The Contempt of Courts Act, 1926. Ditto." shall be inserted immediately below the entry "1925 XXXIX The Indian Succession Act, 1925. Ditto."

(xxxi) the entry "1926 XXI The Legal Practitioners (Fees) Act, 1926. Ditto." shall be inserted immediately below the entry "1926 XII The Contempt of Courts Act, 1926. Ditto."

(xxxii) the entry "1928 XII The Hindu Inheritance (Removal of Disabilities) Act, 1928. Ditto." shall be inserted immediately below the entry "1927 XVI The Indian Forest Act, 1927. Ditto."

(xxxiii) the entry in 1929 II The Hindu Law of Inheritance (Amendment) Act, 1929. Ditto." shall be inserted immediately below the entry "1928 XII The Hindu Inheritance (Removal of Disabilities) Act, 1928".

(xxxiv) the entry "1929 XIX The Child Marriage Restraint Act, 1929. Ditto." shall be inserted immediately below the entry "1929 II The Hindu Law of Inheritance (Amendment) Act, 1929. Ditto"

(xxxv) the entry "1930 III Indian Sale of Goods Act, 1930. Ditto." shall be inserted immediately below the entry "1929 XIX The Child Marriage Restraint Act, 1929. Ditto."

(xxxvi) the entry "1930 XXX The Hindu Gains of Learning Act, 1930. Ditto." shall be inserted immediately below the entry "1930 III The Indian Sale of Goods Act, 1930. Ditto."

(*xxvii*) the entry "1930 XXXII The Mussalman Wakf Validating Act, 1930. Ditto." shall be inserted immediately below the entry "1930 XXX The Hindu Gains of Learning Act, 1930. Ditto".

(*xxviii*) the entry "1936 III The Parsi Marriage and Divorce Act, 1936. Ditto." shall be inserted immediately below the entry "1934 XXXIV The Indian Navy (Discipline) Act, 1934. Ditto".

(*xxix*) the entry "1936 V The Decrees and Orders Validating Act, 1936. Ditto." shall be inserted immediately below the entry "1936 III The Parsi Marriage and Divorce Act, 1936. Ditto".

(*xl*) the entry "1937 VI the Arbitration (Protocol and Convention) Act, 1937. Ditto." shall be inserted immediately below the entry "1936 V The Decrees and Orders Validating Act, 1936. Ditto".